

pal Corporation of Delhi; if so, what are the details thereof;

(b) what are the reasons for which these rules have been violated in a number of cases in various colonies of Delhi; and

(c) what action Government propose to take in the matter so that these rules are not violated in future?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) to (c) Information is being collected and will be laid on the Table of the House.

Street light poles in Pushp Vihar

495. SHRI RAM PUJAN PATEL: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that sufficient number of street light poles in Block Nos. 17 onwards of Pushp Vihar Sector-III, New Delhi, have not so far been provided by the DESU authorities; and

(b) if so, what are the reasons therefor and by when suitable number of street light poles is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) and (b) DESU have provided the street lighting in Sector-III Pushp Vihar to the extent funds were provided by CPWD. DESU can provide additional electric poles in the area after CPWD makes a request and deposits the amount involved in augmentation of street lighting.

Replacement of Equipment/Machinery in Industrial training Institutes

496. SHRI VISHWA BANDHU GUPTA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that a working group on vocational training has recommended a Centrally sponsored scheme

for the replacement of old and out-dated equipment machinery in the industrial training institutes in the States; and

(b) if so, whether Government have taken any measures in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARAMVIR):

(a) The Working Group on Vocational Training, constituted by the Planning Commission, has recommended that the Central Government should assist State Governments by sharing at least 50 per cent of the expenditure incurred on replacement of old and obsolete machinery and for induction of new equipment in the Industrial Training Institutes run by the State Governments.

(b) The report of the Working Group has been submitted to the Planning Commission. The recommendations of the Working Group will be of assistance in formulating VII Plan proposals.

Scheme of Labour Productivity award

497. SHRI VISHWA BANDHU GUPTA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that Government have drawn up a scheme of labour productivity award for sustained improvement at enterprise level;

(b) if so, what are the details in this regard; and

(c) by whom the scheme will be implemented?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): (a) to (c) No, Sir. The National Productivity council had drawn up a scheme which was considered at the tripartite meeting on productivity. It was decided that the scheme should be considered by the respective industrial committees.